

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL

OA No. 48/2025(CZ)

IN THE MATTER OF:

DEEPAK KUMAR BARPETE

.....APPLICANT

VERSUS

STATE OF MP & ORS.

.....RESPONDENTS

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Date: 23.07.2025

Submitted by MPPCB:-

Place: Bhopal

through Counsel



Adv. Parul Bhadoria
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Joint Committee Inspection Report

In the Matter of

**Original Application No.48/2025
'Deepak Kumar Barpete V/s State of MP & Ors.'**

**Hon`ble National Green Tribunal Central Bench
Bhopal order dated 29.4.2025**

**Date of Visit: 24th June 2025
Location: Mandavi Distt. Betul, MP**

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Report of the Joint Committee in the O.A. No. 48 of 2025 in the matter of 'Deepak Kumar Barpete V/s State of MP & Ors' before the Hon'ble National Green Tribunal, Central Bench, Bhopal.

1. Background:

Hon'ble NGT (CZ), Bhopal vide order dated 29.04.2025 in O.A. No. 48/2025 'Deepak Kumar Barpete V/s State of MP & Ors' constituted a Joint Committee comprising of (i) One representative from the Collector, District-Betul (ii) One representative from Central Pollution Control Board (iii) One representative from Madhya Pradesh Pollution Control Board, and directed the Committee to submit factual report within six weeks. Further, in the above said Order dated 29.04.2025, Hon'ble NGT appointed the State Pollution Control Board i.e Madhya Pradesh Pollution Control Board as nodal agency for coordination and compliance. Copy of the order dated 24.04.2025 of Hon'ble NGT is enclosed as Annexure-01.

2. Constitution of Joint Committee:

In pursuance of Order dated 29.04.2025 of Hon'ble NGT, Bhopal and the nominations received from the organizations concerned, a Joint Committee has been constituted comprising of the following members:

- (i). Sh. Shailendra Kumar Hanotiya, SDM, Bhainsdehi.
- (ii). Dr. Anoop Chaturvedi Scientist-C, Central Pollution Control Board, Regional Directorate, Bhopal.
- (iii). Sh. Arvind Tiwari, Regional Officer, MPPCB, Chhindwara.

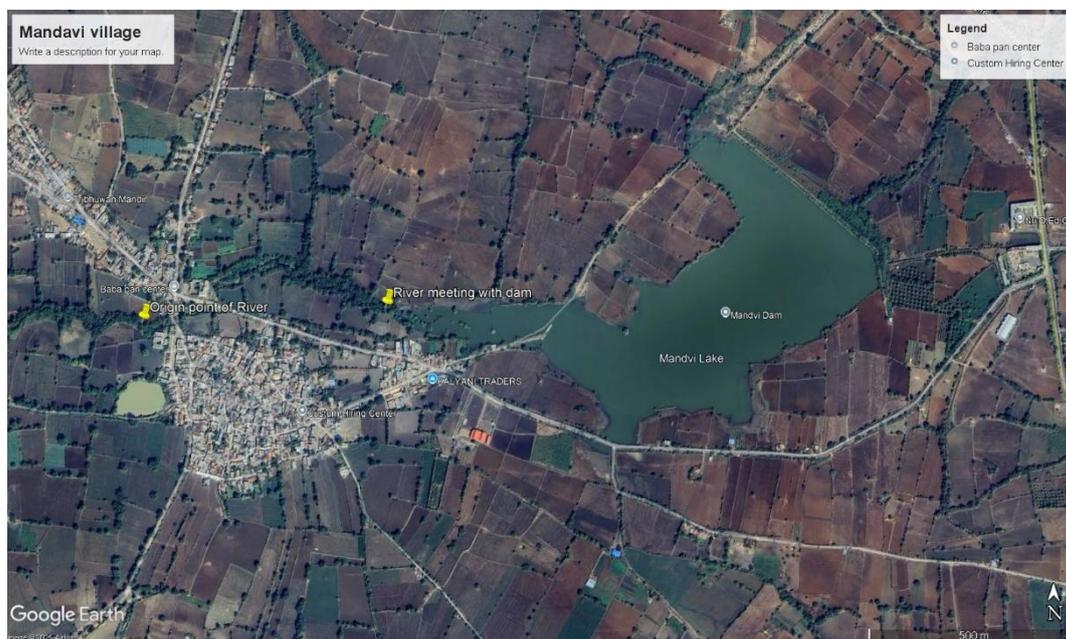
3. Terms of reference (ToR) to the Joint Committee:

The Terms of the Reference (ToR) to the Joint Committee referred therein the Order dated 29.04.2025 of Hon'ble NGT in the above matter inter-alia include the following:

- (i). The Committee shall visit the site, collect relevant information and verify the allegations referred there in petition. Accordingly, the following are the issues referred therein the petition.

- Alleged constructed retaining wall in the midst of Suraj Mukhi river adjoining to Khasra No 487(s) admeasuring 0.392 Ha which is on record as Marghat or Khal Khadder land.

4. About the River: Suraj Mukhi River is a non-perennial river and it is not tributary of any River. From its origin to its submergence in Mandavi Dam the total length of the river is about 2 to 2.5 km and width vary between 15 to 12 meters, no data available regarding its catchment. Out of its total length, about 1.0 Km of rivers length flows through the Mandavi village. As the river is non-perennial in nature, during monsoon season, the river carries good discharge whereas in non-monsoon season, it mostly remains dry and carrying only sewage generated from village area. This river ends in Mandavi Dam which was constructed to cater the irrigation requirement of area.



Suraj Mukhi River at Mandavi village.

The recharging of Mandavi dam depends upon the rainfall received in their respective micro-watersheds which are part of the Suraj Mukhi River catchment. In addition, to that domestic waste water of Mandavi village is also being discharged into the river.

5. Preliminary meeting of the Joint Committee

In consultation with the members of the Joint Committee, a preliminary

meeting of the Committee was convened with the local people in presence of the representatives of Gram Panchayat Mandavi and Applicant Sh Deepak Barpete on 24.06.2025 at site of inspection. In the said meeting all the members of the Joint Committee were present and discussed the facts and issues involved in the matter, ToR to the Committee and further course of action proposed in this matter. In the said preliminary meeting the Committee has given an opportunity to the Applicant to submit his views and also requested the applicant physically show the places/allegations levelled in the petition especially regarding the construction of wall in the river. During the deliberation, local people raised other issues regarding alleged encroachment of Govt. land for development of open gym and park. However, the Joint Committee restricted their scope within the issues referred therein the O.A and the ToR referred therein. List of participants in the meeting is enclosed as **Annexure-02**.

6.0 Legal matter and previous complaints in the same matter:

During the inspection and interaction with the officials, it has come to the knowledge that the similar types of complaints were received in various time intervals. The local administration investigated the matter on the same issues as mentioned in the petition. The recently received complaints and its action taken are as given below:

- (a). The applicant informed that he has filed a Public Interest Litigation (PIL) in the Hon'ble High Court of Madhya Pradesh, Jabalpur, bearing case no. WP/19793/2025 (Deepak Kumar Barpete vs. State of Madhya Pradesh). The petition concerns alleged illegal construction of a wall in the Surajmukhi River at village Mandavi. The case has been admitted, and the next hearing is scheduled for 04.08.2025. Case details are enclosed as **Annexure-03**.
- (b). Sh. Deepak Barpete submitted a complaint to the CEO, Aathner (Dist. Betul), alleging illegal construction of a boundary wall at Khasra No. 487—designated as Marghat land and located adjacent to the riverbed. He claimed that the construction may reduce the river area and increase flood risk during monsoon. The CEO directed the Secretary, Gram Panchayat Mandawi, to submit a status report. As per the spot *Panchnama* dated 11.02.2025, Khasra No. 487 measures 0.392 ha and includes a government girls' school, water tank, pump house, community toilet, transformer DP,

open well, and open land. The boundary wall is being constructed on government land adjacent to the river. The *Panchnama* copy is enclosed as **Annexure-04**.

- (c). Sh. Deepak Barpete and other residents submitted another grievance on 28.04.2025 to the Governor House, MP, repeating earlier allegations. As per instructions from the Collector, the Tehsildar of Aathner submitted a report dated 19.05.2025. The applicant was informed but did not attend the site visit. The report states that Khasra No. 487 covers 0.392 ha, with public utilities like a school, water tank, pump house, and community toilet already constructed. A 0.06 ha portion remains vacant. To prevent soil erosion, the Gram Panchayat constructed a 25-meter boundary wall behind the community toilet along the river. Although the land was formerly used as a Marghat, it is now being developed into an open gym and park. The Gram Panchayat also plans to construct a Sant Ravidas temple at the site, which the applicant and others oppose, leading to repeated complaints. The Tehsildar's report is enclosed as **Annexure-05**.



Surajmukhi river and area under question

7.0 Observation of the Joint Committee on the ToR to the Committee

Based on the deliberations held during the meeting of the Joint Committee, subsequent site inspections of the area under question and documents made available to the Committee, the following observations are made on the ToR:

Alleged constructed retaining wall in the midst of Suraj Mukhi river adjoining to Khasra No 487(s) admeasuring 0.392 Ha which is on record as Marghat or Khal Khadder land.

(a). Current Use and Development of Khasra No. 487:

The committee noted that the area under consideration (Khasra No. 487) was historically used for hide processing and as a cremation ground (marghat). However, such activities have long ceased as the site now lies in the midst of the village. Currently, the land is being used for public utilities such as a school, overhead water tank, pump house, and community toilet. Approximately 0.06 hectares of land remains vacant. The Panchayat has built a community toilet, and is developing the site for a park, open gym and other public uses. Basic civil work for gym equipment installation has been completed. To level the land, additional soil has been added. A 65-meter boundary wall is proposed to prevent soil erosion, of which 25 meters—adjacent to the river—has been completed. The ongoing construction was objected to by the applicant.

(b). Grievance Raised by the Applicant:

During the preliminary meeting, the committee provided an opportunity to the applicant to raise any related grievances. The applicant verbally stated that due to negligence by the Gram Panchayat and local authorities, the river has deteriorated. He further alleged that despite repeated complaints, garbage dumped into the river has not been cleaned. On-site observation confirmed the presence of a significant amount of solid waste, particularly plastic waste. The matrix of dumped municipal solid waste (MSW) indicated a predominance of banned single-use plastics, such as carry bags, thermocol cups, and disposable plastic glasses.

(c). Discharge of Domestic Wastewater into River:

The committee visited the site and observed two concrete drains discharging into the river from the left and right sides. As per information

provided by the Gram Panchayat representative, untreated domestic wastewater from nearby residential areas is being directly discharged into the river at this location. The river is non-perennial in nature, carrying significant discharge during the monsoon season, while remaining largely dry in the non-monsoon season except for the flow of domestic sewage.

(d). Status of Boundary Wall Construction and River Flow:

Upon investigation of the 100-meter stretch of the river in question, it was observed that a boundary wall has been constructed on only one side of the river, covering a 25-meter stretch with an approximate height of 1 meter approx. During the monsoon, when river discharge increases, the flow spreads across the entire 12-meter-wide cross-section. It was noted that the proposed developmental activities will not obstruct or alter the natural spread of the river during high-flow conditions.

Action taken

The committee observed accumulation of garbage, silt and plastic waste in the river. Following verbal instructions from the committee, the CMO of Mandavi initiated a cleanliness drive with public participation under the ‘*Jal Ganga Sanvardhan*’ scheme of the MP Government. As per the CMO’s report, a total of 0.15 tons of MSW and approximately two trolley were removed to ensure free flow in the river. Awareness on solid waste management and water pollution prevention were also conducted. In anticipation of the upcoming monsoon season and to ensure unobstructed water flow, silt deposits accumulated along the riverbanks and other critical zones have been cleared through both manual and mechanical means. This effort aims to enhance the river’s carrying capacity and mitigate the risk of localized flooding at maximum extent. The action taken report issued by Sub-Divisional Officer on dated 18.7.2025 enclosed as **Annexure-06**.

Conclusion:

The site (Khasra No. 487), once used for hide processing and cremation, is now situated within the village and repurposed for public use. Existing infrastructure includes a school, water tank, pump house, and community toilet. Approximately 0.06 hectares land adjacent to river remain vacant. At this 0.06 hectares Panchayat is developing the area as a park and open gym. Civil works

for gym equipment have begun, and additional soil has been added for levelling. A 65-meter boundary wall with 01-meter height approx. is planned to prevent soil erosion, with 25 meters already constructed near the river.

Two concrete drains discharge untreated domestic wastewater into the river from both sides. The non-perennial river carries sewage in dry seasons and monsoon runoff during rains. The applicant alleged neglect by authorities in cleaning the river despite repeated complaints. On-site, significant plastic waste—mainly banned single-use items—was observed.

However, with public participation in anticipation of the upcoming monsoon season and to ensure unobstructed water flow, silt deposits accumulated along the riverbanks and other solid waste have been cleared. This effort aims to enhance the river's carrying capacity and mitigate the risk of localized flooding and maintain the cleanliness of river.

In conclusion, while development activities can offer benefits such as public spaces and recreational opportunities, it is essential to ensure that they are carried out in an environmentally sustainable and responsible manner—avoiding encroachment on river ecosystems and prioritizing the long-term health of the river.

9.0 Recommendations of the Joint Committee:

On the basis of the above observations made during inspection of the Committee, the following recommendations are submitted for further improvement:

1. Gabion walls and stone pitching may be constructed at the riverbank near Khasra No 487, as needed, to control bank erosion, in preference to concrete wall construction.
2. Signboards promoting cleanliness and prohibiting littering should be installed by the Panchayat at prominent locations along the riverbank, as per the requirement.
3. The local administration may also explore the possibility of implementing an in-situ treatment system, such as a constructed wetland, for treating domestic wastewater and surface runoff before it enters the river.
4. The Gram panchayat may start special drive for elimination of single use plastic and promote its alternatives.

5. The Gram Panchayat may further strengthen the solid waste collection system, ensure its scientific disposal, and strictly prevent the dumping of solid waste in the river area.
6. The District Administration should examine the land issues, if any, through the Revenue authorities concerned based available records and take appropriate decision.

अनूप चतुर्वेदी

Dr Anoop Chaturvedi
Scientist C, CPCB, Bhopal

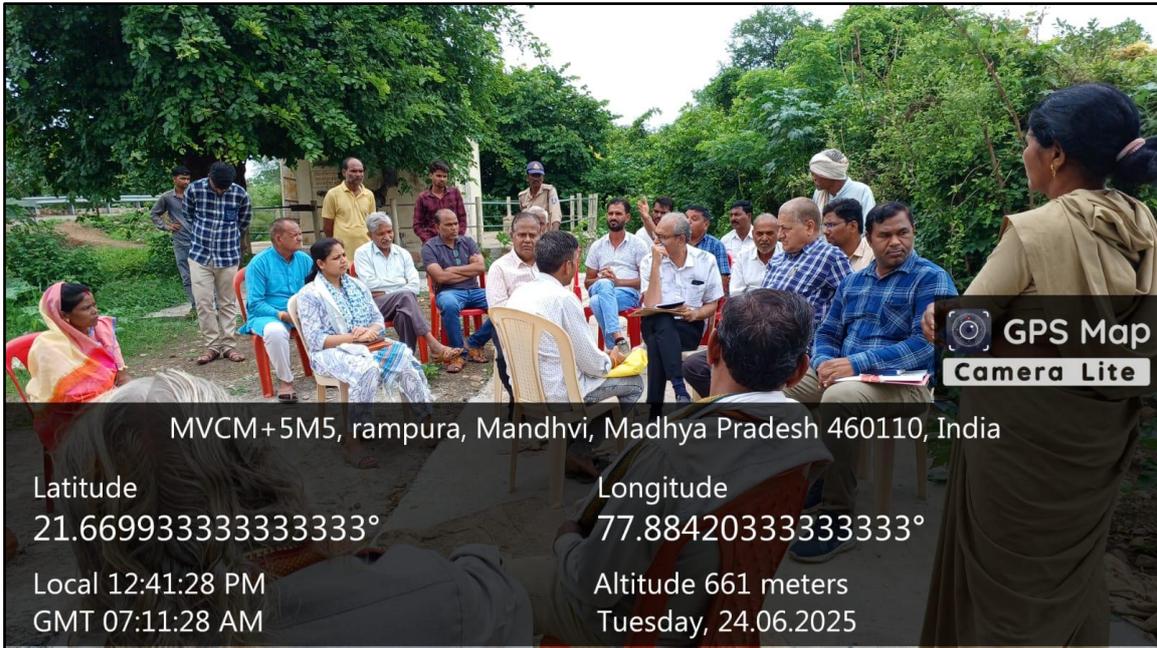


Arvind Tiwari,
Regional Officer
MDDCB Chhindwada



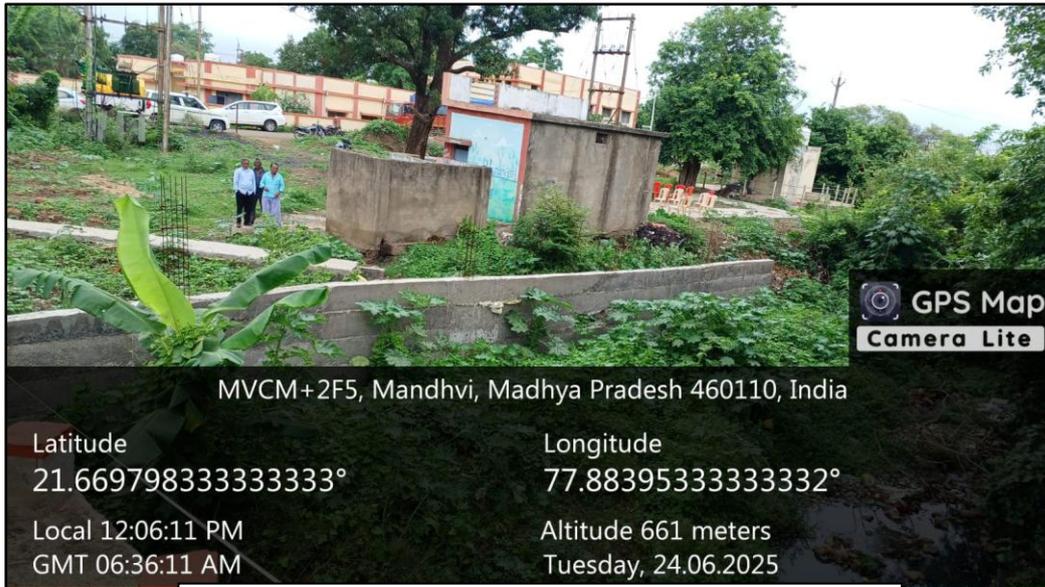
Shailendra Kumar Hanotiya,
SDM, Bhainsdehi

Photograph of Committee Visit at Site



Committee visit at site and consultation with applicant and locals





View of Khasra no 487 and 0.06 Ha open land near River



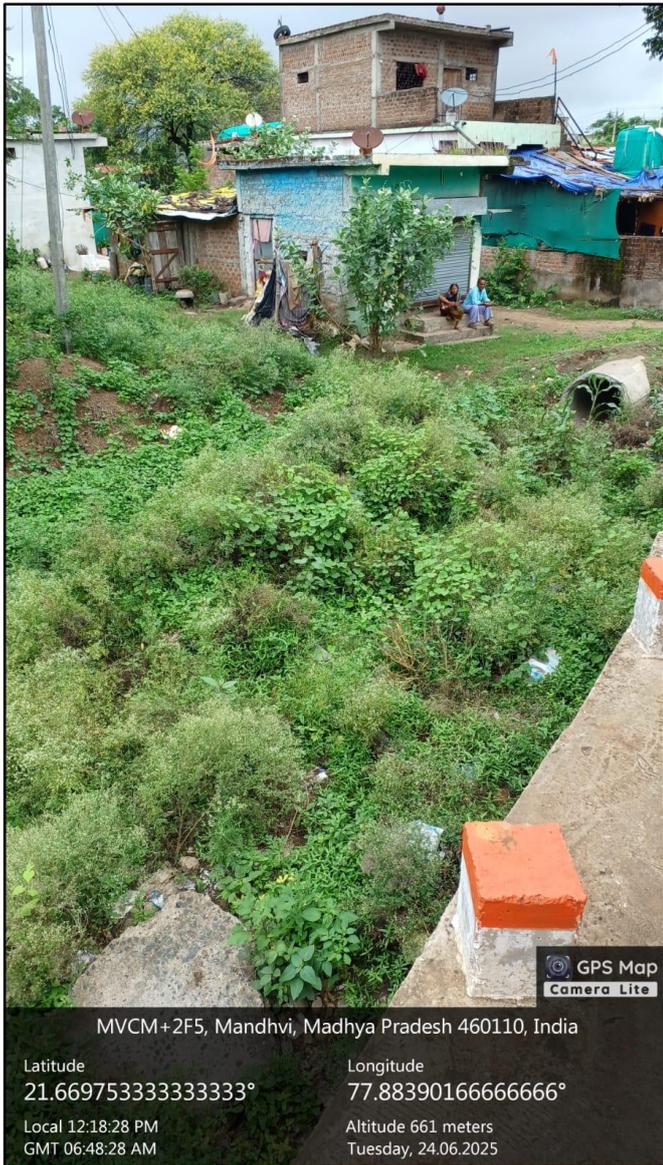
With Applicant and site under question



Community toilet at Khasra no 487 near



Boundary wall to prevent soil erosion which is under question



GPS Map
Camera Lite

MVCM+2F5, Mandhvi, Madhya Pradesh 460110, India

Latitude	Longitude
21.669753333333333°	77.88390166666666°
Local 12:18:28 PM	Altitude 661 meters
GMT 06:48:28 AM	Tuesday, 24.06.2025

Public sewer drain joins the



GPS Map
Camera Lite

MVCM+2F5, Mandhvi, Madhya Pradesh 460110, India

Latitude	Longitude
21.669856666666668°	77.88394166666667°
Local 12:10:59 PM	Altitude 661 meters
GMT 06:40:59 AM	Tuesday, 24.06.2025

Public consultation at site

Garbage cleaning work at River Site



Solid waste and silt cleaning work at site



Solid waste and silt cleaning work at site and also placed the public notice.





Solid waste and silt cleaning work at river site



Item No. 02

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)**

Original Application No.48/2025(CZ)

Deepak Kumar Barpete

Applicant(s)

Vs.

State of Madhya Pradesh & Ors.

Respondent(s)

Date of Hearing: 29.04.2025

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. A SENTHIL VEL, EXPERT MEMBER**

For Applicant (s): Mr. Dharamvir Sharma, Adv.

For Respondent(s): None.

ORDER

1. The issues raised in this application are illegal construction within the river, popularly known as Surajmukhi, by raising wall in the river bed is being carried by Village Panchayat/ Respondent No-6. That, the SurajMukhi River is rain feed river or rivulet tributary of River Tapti flows meets in Mandavi Dam.
2. The respondent no 6 are constructing wall in the midst of river adjoining to the Khasra No. 487 (s) admeasuring 0.3920 Ha which is recorded as Marghat. In fact the Marghat is designated site at Khasra No 487 (s) for villagers. The Aks map depicting the river channel adjoining Marghat where illegal construction in river bed is initiated. The respondents first filled up the river bank with debris and started RCC construction in the river bed.
3. The purity of water has always been emphasised from time immemorial. In Rigveda, Atharvaveda and the Yajurveda, we find many verses in praise of lord Varuna (God of water) and Lord Indra. This shows since Vedic-times water was regarded as component of life and thus was regarded sacred.

1

O. A No. 48/2025(CZ)

Deepak Kumar Barpete vs. State of Madhya Pradesh & Ors.

4. Three basic objectives of biodiversity conservation which are i) to maintain essential ecological processes and life supporting systems ii) to preserve the diversity of species and iii) to make sustainable utilization of species and ecosystems. Wetlands are one of the important and major ecosystems on the earth to be preserved for the well-being of human population. The instant case is against the threat to destroy wetlands from encroachments.
5. The human beings are enjoying all the benefits from biodiversity, they should take proper care for the preservation of wetlands biodiversity in all its form and good health for the future generations. The instant case is for protection and conservation of the waterbody Pokhar Talab in Village Premtalab, biological and wetland heritage such as the loss of habitat, fragmentation of habitat, over exploitation of resources, human sponsored ecosystems, domestic sewage discharge into lake, etc.
6. Learned counsel for the applicant has also relied on the decision taken by this Tribunal in O.A. Nos. 21/2013, 15/2013, 135/2014 and judgment of Hon'ble Supreme Court passed in *State of Tamil Nadu v. M/s Hind Stone*, AIR 1981, SCC 711, *M.C. Mehta v. Kamal Nath*, (1997), 1, SCC 388.
7. A substantial issue of environment has been raised.
8. Issue notice to the respondents, returnable within four weeks. Respondents are directed to submit their reply within six weeks through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
9. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.
10. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-

- i. One representative from the Collector, District-Betul, (M.P.).
 - ii. One representative from Central Pollution Control Board, (M.P.).
 - iii. One representative from Madhya Pradesh Pollution Control Board
11. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.
12. Applicant is directed to supply the copy of the application and relevant documents to the Committee and Respondent(s) within a week and after compliance of service, the applicant has to submit an affidavit that the notice and copy of the application have been served upon the Committee and respondent(s).
13. The report in the matter be filed by the Committee through email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on **30th July, 2025.**

Sheo Kumar Singh, JM

Dr. A Senthil Vel, EM

29th April, 2025
O. A No. 48/2025(CZ)
PN

NBT OA पं. (2025/07) की प्रतिलिपि का प्रेषण करने के लिए निम्नलिखित नामों के पालिका अधिकारियों के नामों के साथ प्रेषण किया जा रहा है।

क्र.	अधिकारी/कर्मचारी/सहायकियों का नाम	पद-नाम	हस्ताक्षर
1.	दीपिका शर्मा बिवा	सहायक प्रमुख	
2.	मनोज सोलंकी 9340371284	परवारी	
3.	Kirti Dhariya	Tehsildar	
4.	राजेश्वर शर्मा	सहायक	
5.	अमर चव्हाण सी.बी.एस.एल.	8627715915	
6.	अमर चव्हाण सी.बी.एस.एल.	9425871222	
7.	दीपक 24/06/025	9634508898	
8.	मनोज शर्मा मनोज शर्मा	-	
9.	इन्द्रजित गुर्जर	-	-
10.	रमेश बिसेक	-	-
11.	राजेश्वर शर्मा	-	
12.	JAVISH RATHORE	-	रमेश बिसेक
13.	के.के. उमराने	-	राजेश्वर शर्मा
14.	अनीता शर्मा	-	JAVISH RATHORE
15.	सुकुमार कोटवाल 6262866785	-	
16.	रामचारी शर्मा माण्डवी	-	सुकुमार कोटवाल



- Hon'ble Judges
- Portfolio Judges
- Administrative Committees
- Registry Officers
- Administrative Setup
- Gradation List
- Circulars / Orders
- Transfer / Posting
- Gallery Media
- Recruitment / Result
- Mediation
- Legal Services
- Tenders
- e-Courts Information
- Juvenile Justice
- Judicial Training
- Right to Information
- Indian Law Reports (MP)
- Museum
- Rules
- GSICC Committee
- Standing Counsel
- Calendar

Reports

- Case Statistics
- Reports

News and Events

- Best Practices
- YouTube Channel

Principal Seat Jabalpur Jabalpur ▾

Case Number	Party Name	Lawyer Enroll No.	Crime No./Year	District Court
Type		Number	Year	
WP - WRIT PETITION ▾		19793	2025 ▾	
SHOW				

[Details](#) | [Earlier Court](#) | [Connected](#) | [Listing](#) | [I.A](#) | [Documents](#) | [Notices](#) | [Defaults](#) | [Judgement/Orders](#) | [Adjustments](#) | [Mention Memo](#) | [Restoration](#)

[DropNote](#) | [Appearance](#) | [Paper Book](#) | [Certified Copying](#) | [Court Fee](#)

Pending	
Case No.	WRIT PETITION (WP) 19793/2025 Registered On 29-05-2025
Last page	4
DA Name	[WP-DA-13] [CIS User ID : 148]
Last Listed On	03-07-2025 [HON'BLE THE ACTING CHIEF JUSTICE, HON'BLE SHRI JUSTICE VINAY SARAF]
Last Order	Notice, Week Commencing (04/08/2025)-Ord dt 03/07/2025
Tentative date	04-08-2025 (Computer generated)
Status	Pending - Notice, Week Commencing(04/08/2025)
Stage	Motion Hearing [AFTER NOTICE (FOR ADMISSION) - CIVIL CASES] (56. NEXT WEEK/WEEK COMMENCING (COURT ORDER) COVID-19)
Statutory Info	[FOR ADMISSION AND IA No.11989/2025-APPLICATION FOR IGNORING DEFAULT and IA No.9977/2025-APPLICATION FOR URGENT HEARING AND URGENT RELIEF DURING VACATION FOR DEFAULT(S) (1)LEGIBLE COPIES / TYPED COPIES PAGE NO 26,27 and IA No.12087/2025-APP. FOR IGNORING THE DEFAULT OF LIGIBLE COPY OF PAGE NO. 26,27]
Bench	Divisional Bench
NOT GO BEFORE (By Advocate)	
Category	PUBLIC INTEREST LITIGATION-16100 Others-16111 Others-16111
Act	
Petitioner(s)	1 DEEPAK KUMAR BARPETE S/D/W/Thru - SHRI NAND KISHORE BARPETE SOCIAL WORKER R/O VILALGE MANDVI, POST MANDVI, PS AND TEHSIL ATHNER, BETUL, Betul, MADHYA PRADESH

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

WP No. 19793 of 2025

(DEEPAK KUMAR BARPETE Vs THE STATE OF MADHYA PRADESH AND OTHERS)

Dated : 03-07-2025

Shri Vidyashankar Mishra - Advocate for Petitioner.

Shri Nilesh Yadav - Additional Advocate General for
Respondents/State.

Issue notice.

Notice is accepted by learned counsel appearing for respondent No.1
to 5.

Notice shall issue to respondent No.6.

Respondent No.1 to 5 shall file a status report before the next date of
hearing.

List in the week commencing 04.08.2025.

(SANJEEV SACHDEVA)
ACTING CHIEF JUSTICE

(VINAY SARAF)
JUDGE

Shub

कार्यालय जनपद पंचायत आठनेर जिला - वैशाली (म.प्र.)

E-mail: jnambel@comp.nic.in

आठनेर, दिनांक 11/02/2025

क्रमांक/ज.प./पंचायत/2025/293

प्रति

सदस्य/सचिव

ग्राम पंचायत मालुधी

विषय
संदर्भ

ग्राम पंचायत मालुधी द्वारा किये जा रहे अस्थायिक कार्यों पर रोक लगाने हेतु।
श्री दीपक एवं अन्य ग्रामवासीयों द्वारा पंचायत मालुधी को पत्र दिनांक
10/02/2025 अनुसार।

(अ.सं.सं.सं.)
विद्यमानतः ग्राम पंचायत मालुधी के निवासी श्री दीपक एवं अन्य ग्रामवासीयों द्वारा
कार्यालय जनपद पंचायत आठनेर में दिनांक 10/02/2025 को पत्र प्रस्तुत कर अवगत कराया
गया है कि ग्राम पंचायत द्वारा ओपन जिम का निर्माण खसरा क्रमांक 487 इमरान चाट में किया
जा रहा है। ग्रामवासीयों का कहना है कि उपरोक्त निर्माण कार्य अवैध है।
उपरोक्त के संबंध में आपको निर्देशित किया जाता है कि उपरोक्त निर्माण कार्य करने
की अनुमति, परस्ताव, पटवारी प्रतिवेदन, मंड परिवर्तन करने के दस्तावेज की जानकारी सहित
कार्यालय जनपद पंचायत आठनेर में तत्काल उपस्थित होकर प्रस्तुत करें। ताकि शिकायत का
निराकरण किया जा सके।

क्रमांक/ज.प./पंचायत/2025/293

प्रतिलिपि

मुख्य कार्यपालन अधिकारी
जनपद पंचायत आठनेर
आठनेर, दिनांक 11/02/2025

श्री दीपक एवं अन्य ग्रामवासीयों द्वारा पंचायत मालुधी को पत्र दिनांक 10/02/2025

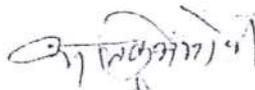
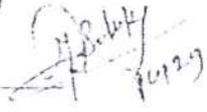
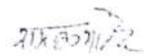
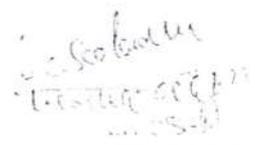
मुख्य कार्यपालन अधिकारी
जनपद पंचायत आठनेर

we

समल-पंचनामा

आज दिनांक 11/02/2024 को हम ग्रामवासी पंचायत मांवी
परिद कर रहे हैं कि ग्राम पंचायत मांवी में ख.नं. 487
खुवा 0.392 है शासकीय भूमि पर बन रहे औपन जीम
के निर्माण पर ग्राम मांवी के दिग्गज वारपेटे एवं अन्य
ग्रामवासी के द्वारा जनपद-पंचायत कार्यालय में आपत्ति दर्ज
की गई। निलदे ताराम्प पटवारी पुलिसिदन नं. 2 ग्राम-पंचायत
सन्निव द्वारा समल-पंचनामा पुलिसिदन नं. 1 ग्राम (निलदे
ताराम्प में खुवा पटवारी, ग्राम-पंचायत सन्निव, जनपद सदस्य
एवं कामरेड पंचायत मोह पर उपस्थित। मोह पर
पाया गया कि ग्राम मांवी में ख.नं. 487 खुवा 0.392 है।
पर ग्राम पंचायत मांवी के द्वारा औपन जीम का निर्माण
क्रिया जा रहा है। उक्त भूमि के खतरा के खलम नं. 12
में उक्त भूमि मरघट के निरुपस्थित लीन उपजाऊ है।
वर्तमान में उक्त भूमि पर मलग-मलग भाग पर कुन्धा
हायर सेकेंड्री शाला, नल-नल योजना की पानी की टंकी, फल-बहुत
एवं ग्राम स्थानमंत्री कार्यालय, खुलभ शौचालय एवं रिक्त भूमि है।
पंचायत सन्निव द्वारा बतलाई निहित भूमि निध पर
उक्त शासकीय भूमि का नदि निकारे बाँझी बाल का
निर्माण किया जा रहा है। निध पर कार्यालय द्वारा आपत्ति
दर्ज की गई है। कि औपन जीम की बाँझी बाल बनने से
नदि का पानी, नदि की ऊपरी और की भूमि में प्रवाहित होगा।
एवं नदि बसवरी होगा। नदि के तुरही और भूमि ख.नं. 487
खुवा 0.392 है। भूमि वाणज्य अधिकार में लेनी मांग समुह के
कार्य से दर्ज है।

पंचनामा मोह पर लिखा पाए एवं सुनाया गया।

सिद्धि.   
   
11/02/2024

कार्यालय कलेक्टर बैतूल
शाखा का नाम ... शिका
03 JUN 2025
अधी./अपक.शिका./ज.जा.प्र./राजभवन/मानिट/25/ 10036

593216
6/1/1/0071

कार्यालय, जनजातीय प्रकोष्ठ
राजभवन परिसर, भोपाल (म.प्र.)

ईमेल आईडी - rajbhavanjpp@mp.gov.in, दूरभाष क्रमांक 0755-2998189

भोपाल, दिनांक 07/05/2025

प्रति,

✓ कलेक्टर
जिला- बैतूल (म.प्र.)

विषय:- अधिकारियों व जनप्रतिनिधियों की साठगांठ से हो रहे अवैध अतिक्रमण व भ्रम फैलाकर विकास योजना की राशि के दोहन के संबंध में।

-0-

उपरोक्त विषयान्तर्गत लेख है कि श्री दीपक एवं अन्य, ग्रामवासी मांडवी, तहसील आठनेर, जिला- बैतूल, म.प्र. द्वारा माननीय राज्यपाल महोदय को आवेदन पत्र प्रस्तुत कर अधिकारियों व जनप्रतिनिधियों की साठगांठ से हो रहे अवैध अतिक्रमण व भ्रम फैलाकर विकास योजना की राशि के दोहन से संबंधित आवेदन पत्र प्राप्त हुआ है, प्राप्त आवेदन पत्र की छायाप्रति संलग्न प्रेषित है।

अतः इस संबंध में आवश्यक कार्यवाही कर की गई कार्यवाही से संबंधित को एवं इस कार्यालय को अवगत कराने का कष्ट करें।

संलग्न:- उपरोक्तानुसार

SA

सचिव

जनजातीय प्रकोष्ठ, राजभवन,
भोपाल (म.प्र.)

क्र./शिका./ज.जा.प्र./राजभवन/मानिट/25/10037

भोपाल, दिनांक 07/05/2025

प्रतिलिपि:- श्री दीपक एवं अन्य, ग्रामवासी मांडवी, तहसील आठनेर, जिला- बैतूल, म.प्र. की ओर सूचनार्थ प्रेषित।

SA
7/5/25
सचिव

जनजातीय प्रकोष्ठ, राजभवन,
भोपाल (म.प्र.)

नोट:- कृपया आपके कार्यालय का दूरभाष क्रमांक एवं ईमेल आई-डी सहित लिखने का निवेदन है।

167

प्रति

महामहिम राज्यपाल महोदय जी

राजभवन भोपाल मध्यप्रदेश

विषय - अधिकारियों व जनप्रतिनिधियों की साठगाँठ से हो रहे अवैध अतिक्रमण व भ्रम फैलाकर विकास योजना की राशि के दोहन के संबंध में

महोदय जी

हम ग्रामवासी ग्राम पंचायत मांडवी तहसील आठनेर जिला बैतूल मध्य प्रदेश 460 110 के निवासी विगत लंबे समय से इस संवेदनशील विषय को लेकर लगातार प्रयासरत है।

विषय इस प्रकार है की ग्राम मांडवी में स्थित मरघट भूमि व उसी के किनारे बहने वाली सूरजमुखी नदी के बीच लगभग 15 फीट चौड़ा 60 फीट लंबा और 10 फीट ऊंचा पक्का कंक्रीट में निर्माण कार्य चल रहा है इस निर्माण कार्य के पूर्व 10 फरवरी 2025 से आज तक अनेक शिकायत वह आपत्तियां दर्ज हैं यह निर्माण कार्य ग्राम पंचायत तथा जनपद पंचायत के माध्यम से कराया जा रहा है जिसमें मरघट भूमि (धमशान) में मिट्टी और मुरूम से पिचिंग कर तथा नदी के अंदर दीवार बनाई जा रही है चुकी नदी व शमशान में विकास कार्य कैसे किया जा सकते हैं यह दोनों भूमिया हस्तक्षेप या दखल रहित है ग्रामीणों की श्रद्धा का केंद्र है तथा संरक्षित रखे जाने वाले स्थान है ग्रामीणों के पूछने पर सेप्टी बाल तथा ओपन जिम के निर्माण का भ्रम फैलाया जा रहा है और इसपर एक बड़ी धनराशि का आवंटन व गबन किया जा रहा है क्योंकि इसी भूमि पर पहले से 80% भाग पर कन्या हायर सेकेंडरी स्कूल, वॉटर सेंपवेल, सामुदायिक शौचालय, कुएं, तीन बिजली ट्रांसफार्मर, इत्यादि निर्मित किया जा चुके हैं तथा बचे आंशिक भाग पर यात्री प्रतीक्षालय, मछली बाजार, डॉक्टर श्यामा प्रसाद मुखर्जी फलोउधान, व कूड़ा निस्तारण के नाडेफ़ आदि विकास योजनाओं में यह सभी कार्य भ्रष्टाचार की भेंट चढ़ चुके हैं जिनकी पूर्ण राशि समाप्त कर गबन की जा चुकी है यह जांच का विषय है

जिसमें की दिनांक 10 फरवरी 2025 को ग्राम की सामूहिक आपत्ति जनपद कार्यालय आठनेर को दी गई नत्पश्चात दिनांक 23, 24, 25 फरवरी 2025 को यह आपत्ति क्रमशः विधायक बैतूल तहसीलदार

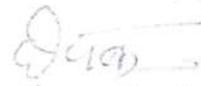
आठमेर अनुविभागीय अधिकारी राजस्व भैसदेही मुख्य कार्यपालन अधिकारी जिला पंचायत बैतूल व कलेक्टर महोदय बैतूल को भी आपत्ती संज्ञान हेतु पत्र लिखा गया ग्रामीण बंधुओं के द्वारा दिनांक 25. 3. 2025 को जनसुनवाई केंद्र बैतूल में भी इस विषय की शिकायत की गई और जनसुनवाई का रिमांडेंडर भी 22. 4. 2025 को दिया गया ग्रामीणों के द्वारा 181 सीएम हेल्पलाइन नंबर पर भी शिकायत दर्ज है ग्राम के उप सरपंच पंच तथा जनपद अध्यक्ष महोदय के द्वारा भी इस विषय में लिखित शिकायत कलेक्टर महोदय को 8. 4. 2025 को कलेक्टर कार्यालय में दी गई किन्तु इस पर किसी भी प्रकार की कार्यवाही अब तक नहीं की गई।

जिस भूमि पर इतना बड़ा भ्रष्टाचार हो रहा हो उस भूमि का खसरा नंबर 487 एस रकबा नंबर 0.392 हैकरेयर शासकीय भूमि जो मरघट के लिए नियुक्त है आवादी के अनुसार यह स्थान भी मरघट के लिए पर्याप्त नहीं है फिर भी जानबूझकर इसमें विकास योजना का हवाला देकर अवैध गतिविधियां संचालित की जा रही है इसके स्थल पंचनामा पटवारी के द्वारा वर्तमान का नक्शा खसरा 24.3.2025 प्रमाणित प्रति अधिकार अभिलेख 1973, 1974 मिसल बंदोबस्त 1919, 1920 प्रमाणित प्रति तथा अन्य शिकायत और आपत्ति से जुड़े दस्तावेज इस आवेदन के साथ आपके संज्ञान हेतु प्रस्तुत है इस आधार पर उक्त भूमि राजस्व रिकॉर्ड में मरघट हेतु नियुक्त है जिस भूमि पर निर्माण आवंटन या डाचवर्सन अवैधानिक है

अतः महोदय जी से निवेदन है की उक्त संपूर्ण विषय का संज्ञान लेकर विस्तृत जांच कराई जावे हमारे नदी घाट और श्मशान भूमि (मरघट) को सुरक्षित, संरक्षित और हस्तक्षेप रहित करने की कृपा करो।

आवेदक

ग्रामवासी मांडवी
तहसील आठमेर जिला बैतूल मध्य प्रदेश



28/04/2025

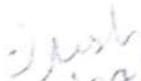
पिन-5





प्रतिलिपि

1. महामहिम राज्यपाल महोदय मध्यप्रदेश भोपाल
2. लोकायुक्त कार्यालय मध्यप्रदेश शासन भोपाल
3. मुख्यमंत्री महोदय मध्यप्रदेश शासन भोपाल


28/04/2025
आवेदक लिपिक
मुख्यमंत्री कार्यालय

दिनांक 28/04/2025





कायालय कलेक्टर बैतूल म.प्र.

क्रमांक/शिनिप्र./राजस्व/2025/DIS/175730/2025 बैतूल, दिनांक .06.2025
प्रति,

अनुविभागीय अधिकारी राजस्व
भैसदेही

विषय:- अधिकारियों व जनप्रतिनिधियों की साठगांठ से हो रहे अवैध अतिक्रमण व भ्रम फैलाकर विकास योजना की राशि के दोहन के संबंध में।

संदर्भ:- सचिव जनजातीय प्रकोष्ठ, के पत्र क्र./शिका./ज.जा.प्र./राजभवन/मॉनिट/25/0056
दिनांक 07.05.2025

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विषयांतर्गत संदर्भित पत्र के माध्यम से आवेदक श्री दीपक बारपेटे एवं अन्य ग्रामवासी मांडवी, तहसील आठनेर द्वारा माननीय राज्यपाल महोदय को प्रेषित आवेदन "अधिकारियों व जनप्रतिनिधियों की साठगांठ से हो रहे अवैध अतिक्रमण व भ्रम फैलाकर विकास योजना की राशि के दोहन" से संबंधित आवेदन /शिकायत आवश्यक कार्यवाही कर की गई कार्यवाही से संबंधित एवं प्रकोष्ठ को अवगत कराये जाने हेतु प्राप्त। पत्र की प्रति संलग्न है।

अतः उक्त शिकायत में दर्शित बिन्दुओं पर सुक्ष्मता से जांच कर वस्तुस्थिति का प्रतिवेदन अपने स्पष्ट अभिमत के 3 दिवस में प्रस्तुत करने का कष्ट करे।

संलग्न:- उपरोक्तानुसार।

Digitally signed by

Maqsood Ahmed

Date: 16-06-2025

संयुक्त कलेक्टर

बैतूल

कार्यालय तहसीलदार आठनेर तहसील आठनेर जिला वैतूल
कमांक/प्रवा./2025/ 248
प्रति,

आठनेर दिनांक 19/05/2025

कलेक्टर महोदय
जिला वैतूल

विषय - अवैध अतिक्रमण जांच प्रतिवेदन प्रस्तुत करने बाबत ।

संदर्भ :- राजभवन परिसर के पत्र कं./शिका/ज.जा.प्र./राजभवन मानिट/25/0056 दि.
07/05/2025

विषयांतर्गत संदर्भित पत्र के परिपालन में लेख है कि आवेदक दीपक वारपेटे एवं अन्य ग्रामवासी मांडवी के द्वारा महामहिम राज्यपाल महोदय के समक्ष ग्राम मांडवी में अवैध अतिक्रमण को रोकने हेतु आवेदन पत्र प्रस्तुत किया गया, जिसकी जांच हल्का पटवारी से करवाई गई। जिसमें पाया गया कि आवेदक दीपक को दुरभाष कं. 9634508898 पर मौके पर उपस्थित होने हेतु सूचना दी गई। आवेदकगण सूचना उपरांत मौके पर उपस्थित नहीं हुए। मौके पर पाया गया कि ग्राम मांडवी में ख. न. 487 रकबा 0.392 हेक्टेयर भूमि घास मद् एवं निस्तार पत्रक के अनुसार प्रचलित मरघट राजस्व अभिलेख में दर्ज है। उक्त भूमि के किनारे से शासकीय नदी ख. न. 493 रकबा 0.563 हे. है।

मौके पर प्रश्नांकित भूमि ख. न. 487 में आंशिक भागो पर शासकीय कन्या उच्चतर माध्यमिक विद्यालय, प्रधानमंत्री योजना सडक, नल जल योजना पानी की टंकी, सुलभ शौचालय, 3 ट्रांसफार्मर डिपी, एक कुआं, हैं।

उक्त भूमि ग्राम आवादी से लगी हुई है। एवं पंचगणो द्वारा बतलाया गया कि वर्तमान में उक्त भूमि का मरघट हेतु उपयोग में नहीं लाई जा रही है। एवं उक्त भूमि से लगी हुई निजी भूमि खसरा नंबर 488/1 रकबा 1.306 हेक्टेयर भूमि में से लगभग 0.200 हेक्टेयर भाग पर मरघट हेतु प्रचलित है एवं उपयोग में लाई जा रही है। एवं निजी भूमि खसरा नंबर 488/1 रकबा 1.306 हे. के खसरा राजस्व अभिलेख के कालम नंबर 12 में वाजोचल अंज के अनुसार मरघट नियुक्त हैं।

मौके पर कुल रकबा 0.392 हे. में से लगभग 0.060 हे. भूमि रिक्त है। एवं सुलभ शौचालय के पीछे नदी किनारे से भूमिक्षरण को रोकने हेतु बाउंड्री वाल का निर्माण ग्राम पंचायत मांडवी के द्वारा किया जा रहा है।

मौके पर पंचगणो के द्वारा बतलाया गया कि उक्त रिक्त भूमि के कुछ भाग पर सदीय संत रविदास जी का मंदीर निर्माण प्रस्तावित है। जिसका विरोध आवेदकगण कर रहे हैं। उक्त कारण से आवेदकगण शिक्नयत कर रहे हैं। एवं मौके पर उपस्थित सारपंच एवं पंचगणो को उक्त निर्माण कार्य से कोई आपत्ति नहीं है।


तहसीलदार
आठनेर

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प्रश्नांकित भूमि ख. न. 487 के अभिलेख का अवलोकन से पाया गया कि मिसल बंदोबस्त 1919-20 में पुराना खसरा न. 54 रकबा 0.97 एकड (0.392 हे.) घास मद में दर्ज है। एवं कालम न. 13 में मरघट एवं चमडा पकाने की जगह मुकरर है,

अधिकार अभिलेख 1972-73 में नया शासकीय खसरा नंबर 487 रकबा 0.392 हे. भूमि के कालम नंबर 10 अधिकार या भार -धारी में गंगू चमार एवं पतिराम का नाम दर्ज है।

उक्तानुसार प्रतिवेदन पंचनामा महोदय जी की ओर सादर संप्रेषित ।

सलग्न:- उक्तानुसार।

पृ. क. / प्रवा. / 2025 / 268A

प्रतिलिपी:- अनुविभागीय अधिकारी महोदय (राजस्व) कार्यालय भैंसदेही।


तहसीलदार,
तहसीलदार
आठनेर
आठनेर दिनांक 17/05/2025


तहसीलदार,
तहसीलदार
आठनेर

प्रति

पटवारी कार्यालय पहन. 29 राणिग आठनेर तह आठनेर जिला वैतुल

न्यायालय तहरीलदार महोदय जी
तहरील आठनेर

विषय - अवैध अतिक्रमण जांच प्रतिवेदन प्रस्तुत करने वागत ।

संदर्भ :- राजभवन परिसर के पत्र कं./शिका/ज.जा.प्र./राजभवन मानिट/25/0056 दिं. 07/05/2025

महोदय जी

उपरोक्त विषयांतर्गत लेख हैं कि आवेदक दिपक बारपेटे एवं अन्य ग्रामवारी मांडवी के द्वारा महामहिम राज्यपाल महोदय के समक्ष ग्राम मांडवी में अवैध अतिक्रमण को रोकने हेतु आवेदन पत्र प्रस्तुत किया गया, जिसके तारतम्य में आवेदक दिपक को दुरभाष कं. 9634508898 पर मौके पर उपस्थित होने हेतु सूचना दी गई। आवेदकगण सूचना उपरांत मौके पर उपस्थित नहीं हुए। मौके पर पाया गया कि ग्राम मांडवी में ख. न. 487 रकबा 0.392 हेक्टेयर भूमि घास मद एवं निरस्तार पत्रक के अनुसार प्रचलित मरघट राजस्व अभिलेख में दर्ज हैं। उक्त भूमि के किनारे से शासकीय नदी ख. न. 493 रकबा 0.563 हे. है।

मौके पर प्रश्नांकित भूमि ख. न. 487 में आंशिक भागो पर शासकीय कन्या उच्चतर माध्यमिक विद्यालय, प्रधानमंत्री योजना सडक, नल जल योजना पानी की टंकी, सुलभ शौचालय, 3 ट्रांसफार्मर डिपी, एक कुआं, हैं।

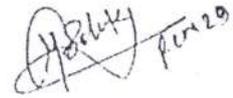
उक्त भूमि ग्राम आबादी से लगी हुई हैं। एवं पंचगणो द्वारा बतलाया गया कि वर्तमान में उक्त भूमि का मरघट हेतु उपयोग में नहीं लाई जा रही हैं। एवं उक्त भूमि से लगी हुई निजी भूमि खसरा नंबर 488/1 रकबा 1.306 हेक्टेयर भूमि में से लगभग 0.200 हेक्टेयर भाग पर मरघट हेतु प्रचलित है एवं उपयोग में लाई जा रही हैं। एवं निजी भूमि खसरा नंबर 488/1 रकबा 1.306 हे. के खसरा राजस्व अभिलेख के कालम नंबर 12 में वाजीबउल अर्ज के अनुसार मरघट नियुक्त हैं।

मौके पर कुल रकबा 0.392 हे. में से लगभग 0.060 हे. भूमि रिक्त हैं। एवं सुलभ शौचालय के पिछे नदी किनारे से भूमिक्षरण को रोकने हेतु बाउंड्री वाल का निर्माण ग्राम पंचायत मांडवी के द्वारा किया जा रहा हैं।

मौके पर पंचगणो के द्वारा बतलाया गया कि उक्त रिक्त भूमि के कुछ भाग पर राष्ट्रीय संत रविदास जी का मंदीर निर्माण प्रस्तावित हैं। जिसका विरोध आवेदकगण कर रहे हैं। उक्त कारण से आवेदकगण शिकायत कर रहे हैं। एवं मौके पर उपस्थित सरपंच एवं पंचगणो को उक्त निर्माण कार्य से कोई आपत्ति नहीं हैं।

प्रश्नांकित भूमि ख. न. 487 के अभिलेख का अवलोकन से पाया गया कि मिसल बंदोबरत में पुराना खसरा न. 54 रकबा 0.97 एकड (0.392 हे.) घास मद में दर्ज हैं। एवं कालम न. 13 में मरघट एवं चमडा पकाने की जगह मुकरर है।

अधिकार अभिलेख 1972-73 में नया शासकीय खसरा नंबर 487 रकबा 0.392 हे. भूमि के कालम नंबर 10 अधिकार या भार -धारी में गंगू चमार एवं पतिराम का नाम दर्ज हैं। प्रतिवेदन उचित कार्यवाही हेतु सादर प्रस्तुत।



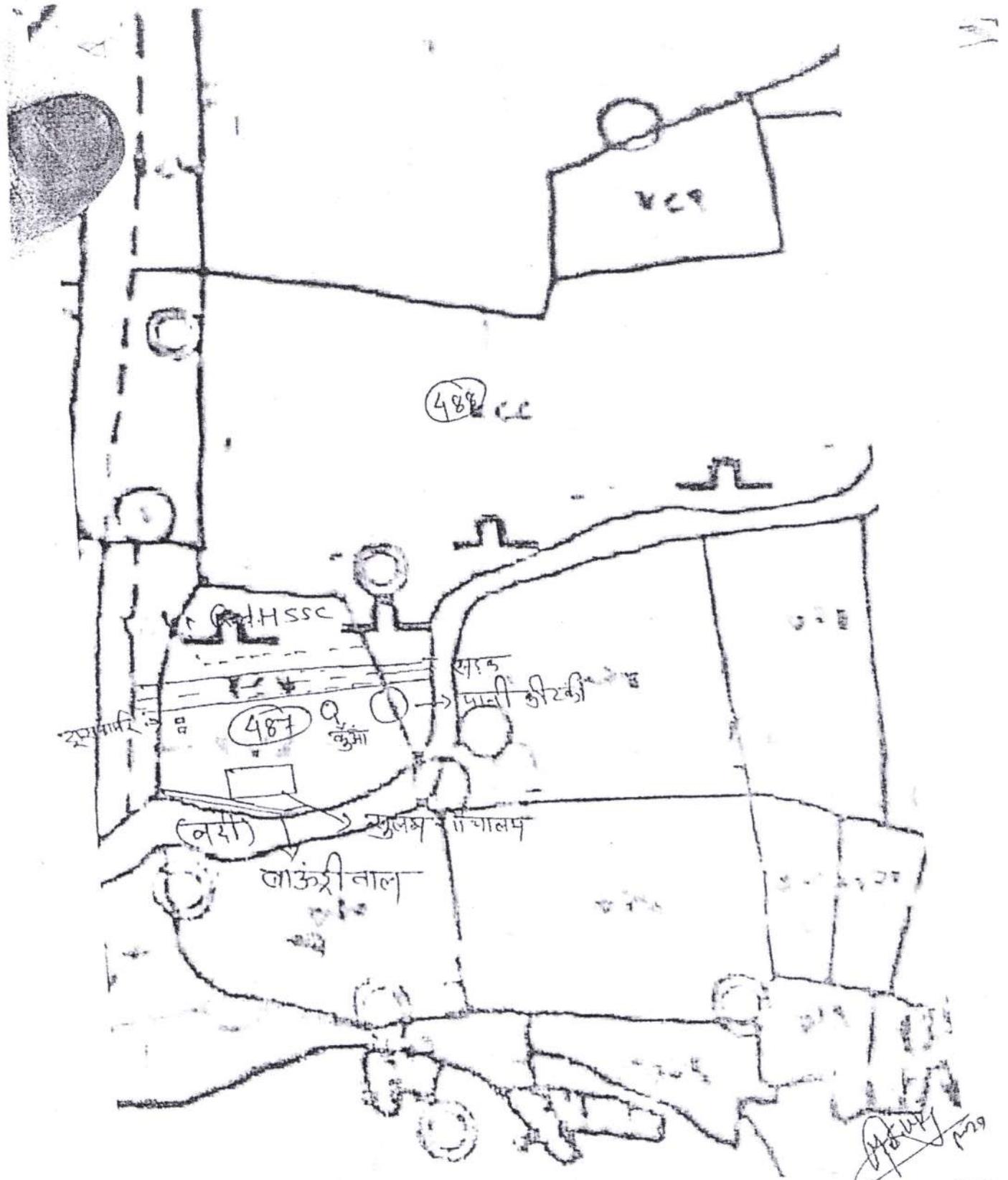
स्मरण - पंचनामा

आज दिनांक 18/05/2025 को वन ग्रामवासी पंचायत मांडवी तस्दिक करते हैं कि आवेदन दिपक जागैटे एवं अन्य ग्रामवासी के द्वारा मराठिया राज्यपाल महोदय के समक्ष ग्राम मांडवी में अर्द्ध अतिरिक्त रोकने लावन आवेदन पत्र दायर किया, जिसके तारख्य में आवेदन दिपक की डुरभाष क्र. 9634508878 पर मॉके पर उप० होने सूचना दि गई, आवेदनगण सूचना अगत मॉके पर उपस्थित नहीं हुए। मॉके पर पाया गया कि ग्राम मांडवी में ख. नं. 487 रुब 0.392 हे० भूमि घास मद एवं निम्न पत्र के अनुसार संचालित मरघट, राजत अभिलेख में दर्ज है। उक्त भूमि की किनारे से शास्त्रीय नदी ख. नं. 493 रुब 0.563 है।

मॉके पर उक्त भूमि ख. नं. 487 में आंशिक भाग पर कन्या ला. सेठंडरी बकल, प्रधानमंत्री सड़क, नल जल सौजना पानी की टंकी, सुलभ शौचालय, 3 ट्रांसफार्मि डीसी, एक कुआ है। उक्त भूमि ग्राम आबादी से लगी हुई है। पंचायत द्वारा बतलाया गया कि वर्तमान में उक्त भूमि का मरघट हेतु उपयोग में नहीं लाई जा रहे हैं। वर्तमान में उक्त भूमि से लगी हुई भूमि 488/1 रुब 1.306 हे० भूमि में मरघट हेतु प्रयुक्त की जा रही है। मॉके पर उक्त भूमि में से 0.060 हे० भूमि रिक्त है। एवं सुलभ शौचालय की पीछे नदी किनारे से भूमिद्वारा को रोकने हेतु वाकूरी बाल का निमणि डमि ग्राम पंचायत मांडवी के द्वारा किया जा रहा है। मॉके पर पंचायत द्वारा बतलाया गया कि उक्त रिक्त भूमि के कुछ भाग पर खत शनिदास का मंदिर बनना संचालित है। जिसका विषय आवेदनगण कर रहे हैं, उक्त कारण से वे विभाजन कर रहे हैं। पंचनामा मॉके पर लिखा गया एवं पुनः पंचनामा।

राध्यारी घते
गाम्ब्यारी समर्थान द्वारा ड
मांडवी
ग्राम पंचायत मांडवी
जनसह पंचायत आदर्श

विजय शिरोडकर
कावेर



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CLR No. : 11159880509

मध्य प्रदेश का पंचायतीक्षित भू-अभिलेख
 मुससरा
 प्रकरण एक (नियम 6 देखिए)
 मध्य प्रदेश भू-राजस्व संहिता (भू-संशोधन तथा भू-अभिलेख) विधाय, 2020

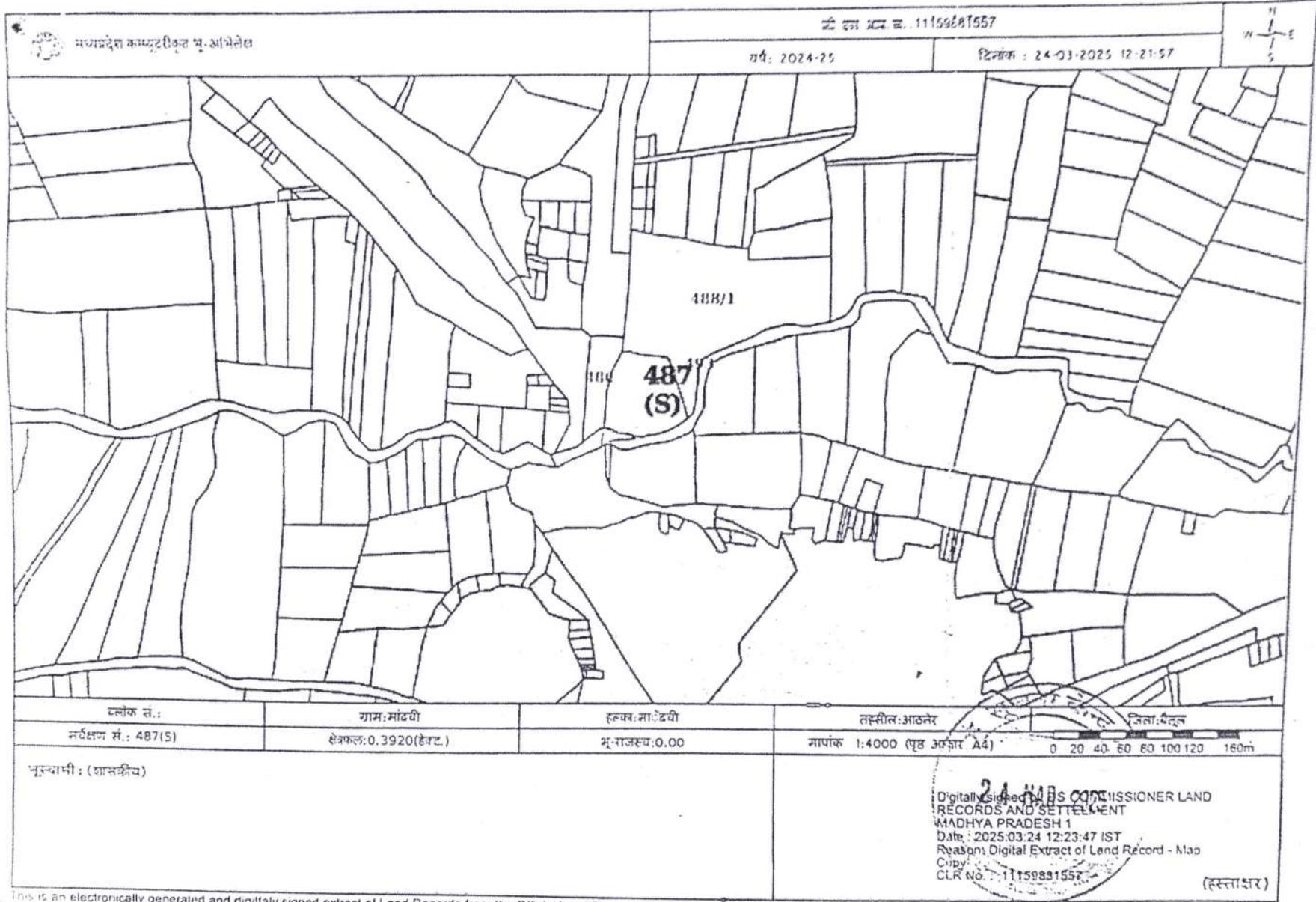


ग्राम: माटवी			परिवारी हस्ता: माटवी			तहसील: आठनेर			जिला: वैशाल		वर्ष: 2024-2025
पट्टे के नाम के अंक	पट्टे के प्रकार (सर्वेक्षण/संशोधन/अन्य)	पट्टे का क्षेत्रफल (हेक्टर में)	1. क्षेत्रफल (हेक्टर/वर्ग मीटर में) 2. भूमि उपयोग जिसके लिए निर्धारण किया गया है 3. भू-राजस्व/भू-पाटक (रु. में)	1. भूनिस्वामी का नाम, उसकी माता/पिता/पति का नाम तथा निवास का पता 2. शासकीय भूमि	प्रत्येक भूमि स्वामी का अंश	1. सरकारी पट्टेदार का नाम, उसकी माता/पिता/पति का नाम तथा निवास का पता 2. पट्टे की अवधि 3. पट्टे के अधीन क्षेत्र	पीछी कृषक (यदि कोई हो) का नाम, उसकी माता/पिता/पति का नाम तथा निवास का पता	भूमि पर किराया तथा प्रभार 1. बंधक 2. पृष्ठबंधक 3. भू-अर्जन प्रक्रियाधीन	फसल के ब्यारे फसल के अधीन क्षेत्रफल 1. खरीफ 2. रबी 3. जायद 4. अन्य	1. भूमि के तिर्गई स्वामी प्रवृत्ति 2. भूमि पर सरचना/रूप 3. अन्य अभिक्रिया 4. वर्ग के अंतर्गत कौलम तालिका (1) से (9) तक में प्रवृत्तियों में सुधार के आदेश	
1	2	3	4	5	6	7	8	9	10	11	12
134599 7444	487 (S)		0.3920 हेक्टर घांस 0.3920 रु.0.00	(शासकीय)							नि प. के अनुसार प्रचलित नक्शा त्रिभुज है।



24 MAR 2025

Digitally signed by DS COMMISSIONER LAND RECORDS MADHYA PRADESH 1
 Date : 2025:03:24 12:22:10 IST
 Reason: Digital Extract of Land Record - Khasra Copy
 CLR No. : 11159880509



This is an electronically generated and digitally signed extract of Land Records from the Official Land Records database of Government of Madhya Pradesh hosted at <https://www.mppr.gov.in> and reflects the status of the entries as on the data mentioned on the date mentioned in the signature box. This document represents a certified copy of the land records

24 MAR 2025
 Digitally signed by S. S. COMMISSIONER LAND RECORDS AND SETTLEMENT MADHYA PRADESH 1
 Date: 2025.03.24 12:23:47 IST
 Reason: Digital Extract of Land Record - Map
 Copy
 CLR No. 11159881557
 (हस्ताक्षर)

क्र.	सीएम हेल्पलाइन क्रमांक	दिनांक	नाम	पता	मोबाईल नंबर	विषय	विभाग	प्लताक	विवरण	status as on 22/04/2025
6022		25/03/2025	यागवासी माण्डवी	माण्डवी	9634506898	ग्राम पंचायत मांडवी मे शमशान गट एवं नदी शूनी की 15 फीट जमीन पर चल रहे अवैध निर्माण को रोकने हेतु	राजस्थ मंसदेही	मंसदेही		Pending

कार्यालय अनुविभागीय अधिकारी (राजस्व) भैसदेही जिला-बैतूल (म.प्र)

क्र/अ.वि.अ/ 2025/1278
प्रति,

भैसदेही दिनांक 14/07/2025

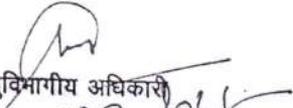
श्री अरविन्द तिवारी
रिजनल ऑफिसर एम.पी.पी.सी.बी.
छिन्दवाड़ा

विषय:- माननीय एन.जी.टी दल के निर्देश के पालन मे कार्यवाही बाबत।

-00-

माननीय एन.जी.टी दल के द्वारा दिए गए निर्देश के पालन मे दिनांक 14/07/2025 को जन सहयोग से सूरजमुखी नदी की सफाई का आयोजन किया गया इस दौरान नदी के सम्पूर्ण बहाव क्षेत्र विशेष रूप से ग्राम माण्डवी के निकट एकत्रित सालिड वैस्ट व प्लास्टिक के कचरे को हटाया गया, जिसकी मात्रा लगभग 150 किलो रही साथ नदी के अनवरत बहाव को बनाए रखने के लिए खरपतवार व गाद लगभग 02 ट्राली आदि को भी हटाया गया एवं सभी ग्रामीणजनों को नदी क्षेत्र में सफाई रखने एवं प्रदूषण ना करने के बारे में भी जागरूक किया गया है।

प्रतिवेदन आपकी ओर आवश्यक कार्यवाही हेतु सादर प्रेषित।


अनुविभागीय अधिकारी
(राजस्व) भैसदेही

Copy of JCR in OA 48/2025 (Deepak Kumar v State of MP &Ors)

From : Legal Cell <legalcell.pcb@mp.gov.in> Thu, Jul 24, 2025 12:22 PM
Subject : Copy of JCR in OA 48/2025 (Deepak Kumar v State of MP &Ors)  1 attachment
To : dharam advocate33 <dharam.advocate33@gmail.com>
Cc : parul bhadoria04 <parul.bhadoria04@gmail.com>, cpcb bhopal <cpcb.bhopal@gmail.com>, harnengt <harnengt@gmail.com>, Principal Secretary Panchayat Rural Development, Govt. of M.P <psprd@mp.gov.in>, dmbetul <dmbetul@nic.in>, sdbetul@mp.gov.in

Madam/Sir

Please find enclosed the copy of joint committee report dated 23.07.2025 submitted in compliance of order dated 29.04.2025 passed by Hon'ble Tribunal in the **OA 48/2025 (Deepak Kumar v State of MP &Ors)**. This mail be treated as proof of service.

Regards

Legal Section

MP PCB

 **Report in OA 48-2025 23.07.2025.pdf**
7 MB
